



Date: April 10, 2026

Securities and Exchange Board of India

SEBI Bhavan BKC

Plot No. C4-A, 'G' Block

Bandra-Kurla Complex, Bandra (East),

Mumbai -400 051, Maharashtra.

Sub: Recommendation of the Committee of Independent Directors pursuant to Regulation 26(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("Takeover Regulations").

Re: Open offer for acquisition of up to 34,17,54,286 (thirty four crore seventeen lakh fifty four thousand two hundred and eighty six) equity shares of face value of INR 2 (Indian Rupees two) each of Sammaan Capital Limited ("Company") from the public shareholders of the Company by Avenir Investment RSC Ltd ("Acquirer"), together with IHC Capital Holding LLC in its capacity as a person acting in concert with the Acquirer, pursuant to and in compliance with the requirements of the Takeover Regulations ("Open Offer").

Dear Madam/ Sir,

With respect to the captioned matter, and in accordance with Regulation 26(7) of the Takeover Regulations, the Committee of Independent Directors of the Company, has provided its written recommendation in relation to the Open Offer, in the prescribed format. The said recommendation has been published on April 10, 2026, in the same newspapers where the Detailed Public Statement of the Open Offer was published i.e. Financial Express (English, all editions), Jansatta (Hindi, all editions), and Navshakti (Marathi, Mumbai edition). Copies of these newspaper publications are enclosed.

We are sending a copy of the said newspaper publications to BSE Limited, National Stock Exchange of India Limited, SEBI and Citigroup Global Markets India Private Limited (the Manager to the Open Offer) as required under the Takeover Regulations.

Request you to kindly take the same on record.

Thanking you.

Yours faithfully,

For Sammaan Capital Limited

(Formerly Indiabulls Housing Finance Limited)

Amit Jain

Company Secretary



State Bank of India

स्थावर मिळकतींच्या विक्रीकरिता ई-लिलाव विक्री सूचना

एचएसबी बोरिवली पश्चिम (१५५४५)- एलिंग्टन कॉमर, गुरू तय्यासा सीएएस लि., ६२०/४, न्यू सुवर्णा हॉस्पिटल, कस्तूर बाई, गिगोली रोड, बोरिवली पश्चिम, मुंबई-४०००९२, टेलि: ०२२-२९६८७५२८/५२७ ईमेल: Raccp.borivali@Sbi.co.in

सिक्चुरिटीपझेअन अँड रिस्कन्ट्रान ऑफ फायनान्शियल अँसेट्स अँड एफोर्समेंट ऑफ सिक्चुरिटी इंस्ट्रेट अँड २००२ सहाचता सिक्चुरिटी इंस्ट्रेट (एफोर्समेंट) रुल्स, २००२ च्या नियम ८(६) च्या तलुदीनयेचे स्थावर मतेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.

याद्वारे सर्वसाधारण जनतेस तसेच विशेषतः कर्जदार यांना कळविण्यात येते की, खाली वर्णन केलेल्या, सुरक्षित कर्जदारास गहाण/बाज केलेल्या स्थावर मालमत्ता, ज्यांचा प्रत्यक्ष कब्जा स्टेट बँक ऑफ इंडिया (सुरक्षित कर्जदार) वाट्या प्राधिकृत अधिकारी यांनी घेतलेला आहे, त्या मालमत्ता "जे आहे जसे आहे, जसे आहे त्या स्थितीत आणि जे काही आहे ते" या तत्वावर विक्रीस काढण्यात येणार आहेत. ही विक्री खाली नमूद केल्यानुसार संबंधित कर्जदार व हस्तांतर वांच्याकडून स्टेट बँक ऑफ इंडिया (सुरक्षित कर्जदार) यांना देय असलेल्या संबंधित रकमेच्या वसुलीसाठी करण्यात येत आहे.

अ. क्र.	कर्जदाराचे नाव	त्या मालमतेची विक्री केली जात आहे त्याच्या समुत्तीसाठी धक्याची	स्थावर मिळकतीचे वर्णन	राखीव किंमत (रु. मध्ये)	इसारा अगमन रकम (इंग्रजी) (रु. मध्ये)	मिळकतीच्या मालमत्तीची तारीख आणि वेळ	लिलाव तारीख आणि वेळ
१.	श्रीम. किर्ती सुभाष महादिक (कर्जदार) श्री. महेंद्र सुभाष महादिक (हमीदार) मालमत्ता आयडी: एससीएसए२१०१४०४२१६६	रु. ४२,४२,२०२.००/- (सबे बेवाळीस लाख बेवाळीस हजार दोन दोन मास) २७.०३.२०२६ रोजीस आणि त्यावरील पुढील व्याज, हजेर इत्यादींद्वारे.	प्लॉट क्र. ए/३, तळमळा, "आदित्य सीएएसएल" म्हणून ओळखल्या जाणाऱा इमारती, नानाभाई भुसेलवार मार्ग, चिंचोली बंद रोड, मालाड पश्चिम, मुंबई-४०००९४ कच्चा: प्रत्यक्ष संयोजक: श्री. ओम एंटरप्राइजेस (श्री. संजय गडकार : ९८९३००७८१८)	रु. ३३,७५,०००/- (सबे तेरावीस लाख पंचासहस्र हजार फक्त) मास)	रु. ३,३७,५००/- (सबे तीन लाख सहास्र हजार पाचवे मास)	दिनांक: १०.०४.२०२६ ते ११.०४.२०२६ स.११.०० ते सार्व.५.००	दिनांक: १२.०४.२०२६ स.१०.०० ते सार्व.४.००

ई-लिलाव बँकेच्या ई-लिलाव सेवा प्रदाता मे. पीएस अलायन्स प्रायव्हेट लिमिटेड मार्फत त्यांच्या <https://baanknet.com> वेब पोर्टलवर केला जाईल. इच्छुक बोलीदारांनी याची खात्री करावी की त्यांनी स्वतःची ई-लिलाव वेबसाइटवर नोंदी केली आहे आणि <http://baanknet.com> वर प्रदान केलेल्या मार्गदर्शक तत्वांनुसार सेवा प्रदात्याने तयार केलेल्या जल्हूज केल्याने लॉन्गटर्मचे कपाता रकम जमा करीत आहे. विशेषतः कर्जदार आणि सर्वसामान्य जनतेस इच्छुक बोलीदारा ज्यांना लागण आयडी आणि पासवर्ड तयार करावे, बँक अलायन्स कर्परेट, बिड ट्रेडिंगप्लॅटफॉर्म, ऑनलाइन ऑनर बोलीवरील कळत अटी व शर्ती इत्यादींसाठी सहाय्य आवश्यक आहे, त्यांनी <http://baanknet.com> या वेबसाइटला भेट द्यावी.

विक्रीच्या तपशीलवार अटी आणि शर्तीसाठी कृपया स्टेट बँक ऑफ इंडिया, तातुला धनकांची वेबसाईट मध्ये दिलेली लिंक बघावी <https://bank.sbi>, www.sbi.co.in, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> आणि <http://baanknet.com>

सर्केसी कायद्याच्या नियम ८(६) अंतर्गत वैधानिक सूचना: सर्केसी कायदा २००२ च्या नियम ८(६) अंतर्गत वरील कर्जाच्या कर्जदार/हमीदाराला वरील सुरक्षित मालमतेच्या विक्रीसाठी लिलाव ठेवण्याबाबत ही देखील एक सूचना आहे नमुद केलेली तारीख.

दिनांक: ०९.०४.२०२६
टिकाण: मुंबई

सही /
प्राधिकृत अधिकारी, स्टेट बँक ऑफ इंडिया



प्रत्यक्ष कब्जा सूचना

शाखा कार्यालय : आयसीआयसीआय बँक लि., ४/४०, मैत्री टॉवर, बोमनहल्ली होसूर मेन रोड, बंगळुरू-५६००६८

आयसीआयसीआय बँकेचे प्राधिकृत अधिकारी या नात्याने सिक्चुरिटीपझेअन अँड रिस्कन्ट्रान ऑफ फायनान्शियल अँसेट्स अँड एफोर्समेंट ऑफ सिक्चुरिटी इंस्ट्रेट अँड २००२ आणि कलम १३ (१२) सहाचता सिक्चुरिटी इंस्ट्रेट (एफोर्समेंट) रुल्स, २००२ च्या नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून मागणी सूचना जारी करून खालील नमूद कर्जदारास सूचनेतील नमूद रकमेची परतफेड सदा सूचना प्राप्तीच्या ६० दिवसांत करण्यात यावीतले होते.

रकमेची परतफेड करण्यास कर्जदार असमर्थ ठरल्याने, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नव्यावृत्तीकरांनी खाली वर्णन करण्यात आलेल्या मिळकतीचा प्रत्यक्ष त्याला/तिता प्रदान करण्यात आलेल्या अधिकारांचा वापर करून सदा अँडरट्या कलम १३(१) अंतर्गत सहाचता सदा रुल्सच्या नियम ८ अन्वये खालील नमूद तारखेस घेतला आहे. विशेषतः कर्जदार आणि सर्वसामान्य जनतेस याद्वारे इसारा देण्यात येतो की, सदा मिळकतीशी कोणताही व्यवहार करू नये आणि सदा मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा आयसीआयसीआय बँक लिमिटेडच्या भागाअधीन राहील.

अ. क्र.	कर्जदाराचे नाव/ कर्ज खाते क्रमांक	मिळकतीचे वर्णन/ प्रत्यक्ष कब्जाची तारीख	मागणी सूचनेची तारीख/ मागणी सूचनेतील रकम (रु.)	शाखेचे नाव
१.	राजू सदायपन गावि महालक्ष्मी राजू/ ८०८/ ८वा मजला, सर्व्हे क्र.२७/१भाग, ३०/१, २, ३, ४, ५, ६, ७भाग, ३१, ३, २/१, टेम्पल ग्रीन फेज II, जुने क्र. १८०, न्यू क्र. १३४, मधुर गाव, श्रीरंजमकुदु टोके तालुका कांचीपुरम-६०२०५/ए/ एलसीसीएसई००००२०४९४९५, एलसीसीएसई००००२०६१०६०	मालमतेचे परिशिष्ट जमिनीचे ते सर्व भाग आणि विभाग येथे स्थित जुने क्र. १८०, न्यू क्र.१३४, मधुर गाव श्रीरंजमकुदु तालुका, कांचीपुरम जिल्हा येथे स्थित असून, खालीलप्रमाणे तपशीलवार शेफकलसह तसेच सीमारेषा पुढीलप्रमाणे: पूर्व, पश्चिम, दक्षिण, उत्तर: सर्व्हे क्र. १ ३०/२ भाग १४.२५ ६२०७.३० ३०/२ भाग ३०/३ भाग ३०/४ भाग ३२/७ भाग ३०/५ भाग १.७५ ७६२.३० ३०/५ भाग ३०/६ भाग ३०/७ भाग ३०/८ भाग ३०/९ भाग ३०/१० भाग ३०/११ भाग ३०/१२ भाग ३०/१३ भाग ३०/१४ भाग ३०/१५ भाग ३०/१६ भाग ३०/१७ भाग ३०/१८ भाग ३०/१९ भाग ३०/२० भाग ३०/२१ भाग ३०/२२ भाग ३०/२३ भाग ३०/२४ भाग ३०/२५ भाग ३०/२६ भाग ३०/२७ भाग ३०/२८ भाग ३०/२९ भाग ३०/३० भाग ३०/३१ भाग ३०/३२ भाग ३०/३३ भाग ३०/३४ भाग ३०/३५ भाग ३०/३६ भाग ३०/३७ भाग ३०/३८ भाग ३०/३९ भाग ३०/४० भाग ३०/४१ भाग ३०/४२ भाग ३०/४३ भाग ३०/४४ भाग ३०/४५ भाग 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Bank of India Mutual Fund

(Investment Manager: Bank of India Investment Managers Private Limited)

Registered Office: B/204, Tower 1, Peninsula Corporate Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013, CIN: U65900MH2007FTC173079**Bank of India**
Mutual Fund**NOTICE NO. 01/2026-27****DISCLOSURE WITH RESPECT TO HALF-YEARLY PORTFOLIO STATEMENT OF THE SCHEMES OF BANK OF INDIA MUTUAL FUND:**

Notice is hereby given to the Investors/Unit holders of all the Schemes of Bank of India Mutual Fund (the Fund) that in accordance with Regulation 59A of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with para 5.1.3 of SEBI Master circular as amended from time to time, the Half - Yearly Portfolio Statement of Schemes of the Fund for half year ended March 31, 2026, has been hosted on the website of the Fund viz. www.boimf.in and on the website of AMFI viz. www.amfiindia.com.

Investors can submit a request for physical or soft copy of Half - Yearly Portfolio Statements by giving a call to our Service Centre at 1800-103-2263/1800-266-2676 or sending an email to service@boimf.in or writing a letter to Head - Customer Service, Bank of India Investment Managers Private Limited, B/204, Tower 1, Peninsula Corporate Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013.

For Bank of India Investment Managers Private Limited
(Investment Manager for Bank of India Mutual Fund)
Sd/-
Authorised Signatory

Place: Mumbai
Date : April 09, 2026

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Union Mutual Fund
Union Asset Management Company Private Limited
Investment Manager for Union Mutual Fund
Corporate Identity Number (CIN): U65923MH2009PTC198201
Registered Office: Unit 503, 5th Floor, Leela Business Park, Andheri Kurla Road, Andheri (East), Mumbai - 400059
• Toll Free No. 1800 2002 268/1800 5722 268; • Non Toll Free. 022-67483333;
• Website: www.unionmf.com; • Email: investorcare@unionmf.com

Union
Mutual Fund**NOTICE TO THE INVESTORS / UNITHOLDERS**

NOTICE is hereby given that Union Trustee Company Private Limited, Trustee to Union Mutual Fund ("the Fund"), has approved the declaration of Income Distribution cum Capital Withdrawal ("IDCW") Option under IDCW Payout Option of Union Fixed Maturity Plan - Series 13 (1114 Days) ("the Scheme"), (A Close-ended Debt Scheme. A relatively high interest rate risk and moderate credit risk.) was launched on March 29, 2023 with a tenure of 1114 days. The maturity date of the scheme falls on **April 15, 2026**. The details of the IDCW declaration are as follows:

Name of the Scheme/ Plan /Option	Amount of IDCW (per unit)	Record Date	NAV as on April 08, 2026 (per unit)	Face Value (per unit)
Union Fixed Maturity Plan - Series 13 (1114 Days) - Regular Plan - IDCW Payout Option	Entire distributable surplus as on the Record Date	Wednesday, April 15, 2026*	₹12.1902	₹10.00

Pursuant to the payment of IDCW, the NAV shall be adjusted to the extent of IDCW distribution and statutory levy, if any

*or the immediately following Business Day, if that day is a Non-business Day.

All Unit holders whose names appear in the Register of Unit holders of the IDCW Option(s) of the aforementioned Schemes at the close of business hours on the aforementioned Record Date, shall be eligible to receive the IDCW so declared.

In case units are held in dematerialised form, IDCW will be paid to those Unit holders/Beneficial Owners whose names appear in the Statement of Beneficial Owners maintained by the Depositories under the IDCW Option(s) of the aforementioned schemes as on the Record Date.

Investors are requested to take note of the above.

In case of any queries/further details, you may contact any of the Customer Service Centres (CSCs) of Union Mutual Fund.

For Union Asset Management Company Private Limited
(Investment Manager for Union Mutual Fund)

Place: Mumbai
Date: April 09, 2026
Sd/-
Authorised Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

Statutory Details: **Constitution:** Union Mutual Fund has been set up as a Trust under the Indian Trusts Act, 1882; **Sponsors:** Union Bank of India and Daiichi Life Group, Inc.; **Trustee:** Union Trustee Company Private Limited [Corporate Identity Number (CIN): U65923MH2009PTC198198], a company incorporated under the Companies Act, 1956 with a limited liability; **Investment Manager:** Union Asset Management Company Private Limited [Corporate Identity Number (CIN): U65923MH2009PTC198201], a company incorporated under the Companies Act, 1956 with a limited liability.

Copy of all Scheme Related Documents can be obtained from any of our AMC offices/Customer Service Centers/distributors as well as from our website www.unionmf.com.

Recommendation of the Committee of Independent Directors**SAMMAAN CAPITAL LIMITED**

(Formerly known as Indiabulls Housing Finance Limited)

(CIN: L65922DL2005PLC136029)

Registered Office: A-34, 2nd & 3rd Floor, Lajpat Nagar-II, Lajpat Nagar (South Delhi) 110024, New Delhi, India**Telephone Number:** +91 1148147506**Email ID:** home loans@sammaancapital.com; **Website:** <https://www.sammaancapital.com>

Recommendations of the Committee of Independent Directors ("IDC" or "Committee") of Sammaan Capital Limited ("Target Company") to the shareholders of the Target Company in relation to the open offer made by Avenir Investment RSC Ltd ("Acquirer"), together with IHC Capital Holding LLC ("PAC") in its capacity as person acting in concert with the Acquirer, to the public shareholders of the Target Company ("Open Offer"), pursuant to Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI SAST Regulations")

1. Date	April 9, 2026
2. Name of the Target Company (TC)	Sammaan Capital Limited
3. Details of the Offer pertaining to TC	The open offer is being made by the Acquirer along with the PAC to the public shareholders of the Target Company under Regulations 3(1) and 4 and other applicable regulations of the SEBI SAST Regulations, for acquisition of up to 34,17,54,286 (thirty four crore seventeen lakhs fifty four thousand two hundred and eighty six) equity shares of face value INR 2/- (Indian Rupees Two only) each at a price of INR 139 (Indian Rupees One Hundred Thirty Nine only) per fully-paid up equity share and INR 39 per partly paid-up equity share (collectively, the "Offer Price"), payable in cash, representing 26.05% of the expanded voting share capital of the Target Company ("Open Offer"). Public Announcement dated October 02, 2025 (the "LOF"), Detailed Public Statement dated October 09, 2025 (the "DPS"), Draft Letter of Offer dated October 16, 2025 (the "DLoF"), Addendum cum Corrigendum to PA, DPS and DLoF dated January 14, 2026 ("Corrigendum"), and Letter of Offer dated April 3, 2026 (the "LoF") issued by Citigroup Global Markets India Private Limited, the manager ("Manager") to the Open Offer on behalf of the Acquirer and the PAC.
4. Name(s) of the acquirer and PAC with the acquirer	Acquirer - Avenir Investment RSC Ltd Person Acting in Concert (PAC) - IHC Capital Holding LLC
5. Name of the Manager to the offer	Citigroup Global Markets India Private Limited Address: 1202, 12th Floor, First International Financial Centre, G-Block Bandra-Kurla Complex, Bandra East, Mumbai 400098 Tel: +91 22 6175 9999, Fax: +91-22-61759898 Email: sammaancapital.openoffer@citigroup.com Website: https://www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm Contact Person: Mr. Samrat Choudhary SEBI Registration Number: INM000010718, CIN: U99999MH2000PTC126657
6. Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	The members of the Committee are as follows: 1.Mr. Subhash Sheoratan Mundra 2.Mr. Achuthan Siddharth 3.Ms. Shefali Shah 4.Mr. Dinabandhu Mohapatra Mr.Subhash Sheoratan Mundra acted as chairperson at the meeting of the Committee held on April 9, 2026
7. IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	IDC members are Non-Executive Independent Directors of the Target Company. None of the IDC members hold any equity shares or other securities or have entered into any other contract / relationship with the Target Company except as directors on the board of directors of the Target Company and as member(s) / chairperson(s) of board committee(s). Mr. Dinabandhu Mohapatra, a Non-Executive Independent Director of the Target Company, and member of the IDC, is a Non-Executive Non-Independent Director on the board of directors (and member of committees of the board) of Sammaan Finserve Limited, a material subsidiary of the Target Company.
8. Trading in the Equity shares/other securities of the TC by IDC Members	None of the IDC members have traded in equity shares/other securities of the Target Company, during the period commencing from 12 months prior to the date of the PA till the date of this recommendation.
9. IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship),if any	None of the IDC members: i.are directors of the Acquirer or PAC, ii.hold any equity shares/other securities in the Acquirer or PAC, or iii.have any other contracts/relationship with the Acquirer or PAC
10. Trading in the Equity shares/other securities of the acquirer by IDC Members	None of the IDC members have traded in equity shares/other securities of the Acquirer or PAC, during a period commencing from 12 months prior to the date of the PA till the date of this recommendation.
11. Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC has perused the PA, DPS, DLoF, Corrigendum and LoF issued in relation to the Open Offer by the Manager to the Open Offer on behalf of Acquirer and the PAC. Based on a review of the relevant information (as set out in the summary of reasons for recommendation below), the IDC is of the opinion that the offer price of INR 139 (Indian Rupees One Hundred Thirty Nine only) per fully-paid up equity share and INR 39 per partly paid-up equity share, payable to public shareholders in the Open Offer, is in compliance with the SEBI SAST Regulations and hence is fair and reasonable. The public shareholders of the Target Company are, however, advised to independently evaluate the Open Offer and take an informed decision whether or not to tender their shares in the Open Offer.
12. Summary of reasons for recommendation (IDC may also invite attention to any other place, e.g. company's website, where its detailed recommendations along with written advice of the independent adviser, if any can be seen by the shareholder)	The Open Offer is for the acquisition of equity shares held by the public shareholders of the Target Company. The IDC has perused the PA, DPS, DLoF, Corrigendum and LoF issued in relation to the Open Offer by the Manager to the Open Offer on behalf of Acquirer and the PAC. Based on the above, the IDC is of the opinion that the Offer Price is in compliance with the SEBI SAST Regulations and hence, is fair and reasonable. Considering the market price at a given point of time, the public shareholders of the Target Company are, however, advised to independently evaluate the Open Offer and take an informed decision whether or not to tender their shares in the Open Offer. This statement of recommendation will also be available on the website of the Target Company at https://www.sammaancapital.com .
13. Disclosure of the voting pattern	The recommendation was unanimously approved by the members of the IDC.
14. Details of Independent Advisors, if any	None
15. Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations.

For and on behalf of the **Committee of Independent Directors of Sammaan Capital Limited**

Place: Mumbai
Date: April 9, 2026

Sd/-
Mr.Subhash Sheoratan Mundra
Authorised Signatory
DIN: 00979731

**qsif (offered by quant Mutual Fund)****Registered Office:** 6th Floor, Sea Breeze Building, A. M. Road, Prabhadevi, Mumbai – 400 025.**Tel:** +91 22 6295 5005 | **E-mail:** help.investor@qsif.com | **website:** <http://qsif.com/>**NOTICE NO. 06/2026****Disclosure / Hosting of Half Yearly Portfolio Statement of Investment Strategies of qsif (offered by quant Mutual Fund)**

NOTICE is hereby given that pursuant to para 13 of SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/26 dated February 27, 2025 on Regulatory framework for Specialized Investment Funds, Regulation 59 (A) of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with para 5.1 of SEBI Master Circular on Mutual Funds dated June 27, 2024, the statement of portfolio of the Investment Strategies of qsif ("SIF") for the half-year ended March 31, 2026 has been hosted on the website of the SIF viz. <https://www.qsif.com/> and on the AMFI website viz. www.amfiindia.com.

Unit holder(s) may accordingly view/download the statements from the above mentioned websites of the SIF and AMFI.

Unitholder(s) can request for physical/electronic copy of the statement of Investment Strategy portfolio for half-year ended March 31, 2026 through any of the following means:

1. Email: help.investor@qsif.com;
2. Call on 022-6295 5005;
3. Letter: Write a request letter at the Registered Office of the AMC or any of the Investor Service Centres of KFin Technologies Limited, list available at <https://www.qsif.com/about-us/contact-us>.

Such copies shall be provided to the unitholder(s) for free of cost. Unitholder(s) are requested to update their latest e-mail id and mobile number to help us serve better.

For quant Money Managers Limited
(Investment Manager for quant Mutual Fund)

Sd/-
Authorised Signatory

Place : Mumbai
Date : April 09, 2026

INVESTMENTS IN SPECIALIZED INVESTMENT FUND INVOLVES RELATIVELY HIGHER RISK INCLUDING POTENTIAL LOSS OF CAPITAL, LIQUIDITY RISK AND MARKET VOLATILITY. PLEASE READ ALL INVESTMENT STRATEGY RELATED DOCUMENTS CAREFULLY BEFORE MAKING THE INVESTMENT DECISION.

ITI Asset Management Limited
Investment Manager for ITI Mutual Fund
Registered Office: ITI House, 36,
Dr. R. K. Shirodkar Marg, Parel,
Mumbai - 400 012, Maharashtra

Toll Free No: 1800 266 9603
E : mfassist@itiorg.com
W : www.itiamp.com
CIN: U67100MH2008PLC177677

ITI
MUTUAL FUND
Long-term wealth creators

NOTICE CUM ADDENDUM No. 28/2026**Hosting of Half-yearly Portfolio Statement of the scheme(s) of ITI Mutual Fund**

NOTICE is hereby given to the Unit Holders of the scheme(s) of ITI Mutual Fund that, in accordance with the provisions of Regulation 59(A) of SEBI (Mutual Funds) Regulations, 1996 read with SEBI Circular No. SEBI/HO/IMD/IMD-POD-1/P/CIR/2024/90 dated June 27, 2024, ITI Asset Management Limited ("the AMC") has hosted a soft copy of the Half Yearly Portfolio Statements of all the schemes of ITI Mutual Fund, for the period ended March 31, 2026 on its website viz. www.itiamp.com and on AMFI's website, viz. www.amfiindia.com.

Unit holders may accordingly view and download the Half Yearly Portfolio Statements from the website of the AMC and AMFI.

Unit holders can also request for a physical or electronic copy of the Half Yearly Portfolio Statement by writing to the AMC at the email address mfassist@itiorg.com or calling the AMC on the toll free number 18002669603 or submitting a written request at any of the official points of acceptance of ITI Mutual Fund.

For ITI Asset Management Limited
(Investment Manager for ITI Mutual Fund)

Place : Mumbai
Date : April 09, 2026

Sd/-
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Edelweiss House, Off C.S.T Road, Kalina, Mumbai – 400098

NOTICE**HALF YEARLY PORTFOLIO STATEMENT OF THE SCHEMES OF EDELWEISS MUTUAL FUND AND INVESTMENT STRATEGY OF ALTIVA SIF FOR THE HALF YEAR ENDED MARCH 31, 2026**

NOTICE is hereby given to the unit holders of the schemes of Edelweiss Mutual Fund ("the Fund") and unit holders of the investment strategy of Altiva SIF ("SIF") that in accordance with Regulation 59A of SEBI (Mutual Funds) Regulations, 1996 read with SEBI Master Circular dated June 27, 2024, the Half Yearly Portfolio Statement of the schemes of the Fund and investment strategy of SIF for the half year ended March 31, 2026 has been hosted on the website of the Fund viz. www.edelweissmf.com, www.edelweissmf.com/altivasif and on the website of AMFI viz. www.amfiindia.com.

Unit holders may also request for a physical and/or electronic copy of the Half Yearly Portfolio Statement of the schemes of the Fund and investment strategy of the SIF through any of the following modes:

- a. **Telephone:** By giving a call at our Customer Service Centre on **1800 425 0090 (Toll Free No. - MTNL/BSNL)/ 91 40 23001181 (Non Toll Free No.)**
- b. **E-mail:** By writing an email to EMFhelp@edelweissmf.com.
- c. **Letter:** By submitting a letter at any of the Investor Service Centres of the AMC or KFin Technologies Ltd. (KFTL) as listed on the website of the Fund viz. www.edelweissmf.com and www.edelweissmf.com/altivasif.
Unit holders are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)
Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund) CIN: U65991MH2007PLC173409
Registered Office & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai – 400 098.
Tel No: +91 22 4097 9737, Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: +91 22 40979878, Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**INVESTMENTS IN SPECIALIZED INVESTMENT FUND INVOLVES RELATIVELY HIGHER RISK INCLUDING POTENTIAL LOSS OF CAPITAL, LIQUIDITY RISK AND MARKET VOLATILITY. PLEASE READ ALL INVESTMENT STRATEGY RELATED DOCUMENTS CAREFULLY BEFORE MAKING THE INVESTMENT DECISION.****NOTICE****HSBC MUTUAL FUND****Disclosure of Half Yearly Portfolios of Schemes of HSBC Mutual Fund**

NOTICE is hereby given to the investors/ unit holders of all the schemes of HSBC Mutual Fund ("the Fund") that in accordance with Regulation 59A of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with Clause 5.1 of the SEBI Master Circular dated June 27, 2024, the half yearly statement of Portfolios for all schemes of HSBC Mutual Fund for the half year ended March 31, 2026, has been hosted on the Fund's website, www.assetmanagement.hsbc.co.in and on AMFI's website www.amfiindia.com.

Unitholders can also submit a request for a physical or electronic copy of the statement of scheme portfolio through following modes:

Email: investor.line@mutualfunds.hsbc.co.in

Call: Toll free number(s) - 1800 200 2434/ 1800 419 0200 or +91 44 39923900 (Investors calling from abroad) between 8.00 a.m. to 8:00 p.m. from Monday to Friday and between 8.00 a.m. to 1.00 pm on Saturdays.

Applicants/ Unit holders may contact our Investor Service Centres/ their distributors, for any additional information/ clarifications. Also, please visit our website for any other related information.

For & on behalf of **HSBC Asset Management (India) Private Limited**
(Investment Manager to HSBC Mutual Fund)

Sd/-
Authorised Signatory
Mumbai, April 09, 2026

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

HSBC Asset Management (India) Private Limited, 9-11 Floors, NESCO IT Park, Building no. 3, Western Express Highway, Goregaon (East), Mumbai – 400 063, India.
Email: investor.line@mutualfunds.hsbc.co.in, Website: www.assetmanagement.hsbc.co.in
Customer Service Number - 1800 200 2434/ 1800 4190 200
Issued by HSBC Asset Management (India) Private Limited
CIN-U74140MH2001PTC134220